

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 5475 OF 2018

Sujit Kumar Vs. State of Jharkhand and others

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through : Video Conferencing)**

For the Petitioner : Ms. Bharti Kumari, Advocate
For the State : Mr. Rahul Deo, AC

I.A. No. 1853 OF 2021

06/25.03.2021 Learned counsel for the petitioner submits that during pendency of the instant writ petition, subsequent developments have taken place and as such, I.A. No. 1853 of 2021 has been filed brining on record proposed prayers which are necessary to be incorporated in the main writ petitions as mentioned in paragraph-1 thereof. Learned counsel submits that in the circumstances, interlocutory application may be allowed and petitioner may be permitted to incorporate the prayers as mentioned in paragraphs-1 of interlocutory applications in the main writ petition.

Learned counsel for the respondents does not object to the submission.

In view of submission, I.A. No. 1853 of 2021 stands allowed.

W.P. (S) No. 5475 of 2018

Petitioner is directed to file amended writ petitions within a period of three weeks. Respondents may also file their reply.

Put up this case after four weeks.

(Dr. S.N. Pathak, J.)